

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 16-07-1997
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Mumbai
4.	Corporate Identity No. of corporate debtor U30007MH1997PTC109461
5.	Address of the registered office and principal office (if any) of corporate debtor Plot No. A-267, MIDC, Near ESIS Hospital Road No.16-A, Wagle Industrial Estate, Thane, Thane West, Maharashtra, India, 400604
6.	Insolvency commencement date in respect of corporate debtor 26-08-2025
7.	Estimated date of closure of insolvency resolution process 22-02-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Raghunath Sabanna Bhandari Registration No. IBBI/IPA-002/IP-N01023/2020-2021/13276
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: Flat No.501 Raj Atlantis 2, Opp. SVP High School, Kanakia, Mira Road, Thane, Maharashtra – 401107 Email ID: raghunathsb@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional <i>For Correspondence</i> Mr. Raghunath Sabanna Bhandari 402, 4th Floor, "A" Wing, Pushp Vinod No.2, S. V. Road, Borivali West, Mumbai - 400 092. Email ID: cirp.prolific@gmail.com
11.	Last date for submission of claims 09-09-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI has ordered the commencement of a Corporate Insolvency Resolution Process of the PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED on 26th August, 2025.

The creditors of the PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before **09th September, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 29-08-2025
Place: Mumbai

Raghunath Sabanna Bhandari
Interim Resolution Professional
(Registration No. IBBI/PA-002/IP-N01023/2020-2021/13276)
PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED